

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.194/MP/2017

Subject : Petition under Sections 61, 63, 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Article 16 of TSA and the tariff based competitive bidding guidelines for transmission service, for claiming relief under TSA dated 14.3.2016 relating to implementation of the transmission Project Elements.

Date of Hearing : 22.1.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : North Karanpura Transco Limited (NKTL)

Respondents : Jharkhand Bijli Vitran Nigam Limited and Others

Parties present : Shri Sanjay Sen, Senior Advocate, NKTL
Shri Hemant Singh, Advocate, NKTL
Shri Soumya Singh, Advocate, NKTL
Shri Jagdeep Dhankar, Senior Advocate, CCL and MoC
Shri Anshuman, Advocate, CCL and MoC
Shri Kartikeya Vajpayee, Advocate, CCL and MoC
Shri Karan Singh Bhati, Advocate, CMPDI
Shri Shailendra Singh, NTPC
Shri A.S. Pandey, NTPC

Record of Proceedings

At the outset, learned senior counsel for the Ministry of Coal (MoC) and Central Coalfields Ltd. (CCL) submitted that MoC has filed its affidavit on 21.1.2019. Learned senior counsel further submitted that MoC has also sent a letter dated 16.1.2019 to the Ministry of Power explaining its views which is enclosed with the affidavit.

2. Learned senior counsel for the Petitioner requested for time to file its response to the affidavit filed by MoC and CCL.
3. After hearing the learned senior counsels for the Petitioner and MoC and CCL, the Commission directed the Petitioner to file its response by 29.1.2019.
4. The Commission directed to list the Petition for hearing on 31.1.2019.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**